

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

34.

IA-2014/2021 in C.P.(IB)/396(MB)/2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 11.08.2022

NAME OF THE PARTIES:

Vkshah Steels Pvt. Ltd.

SECTION: 10, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Ms. Heena Jaysinghania, Ld. Counsel for the Petitioner present.
2. IA-2014/2021 has been filed by the original Petitioner seeking withdrawal of the Petition filed under Section 10 of the IBC. The Counsel submits that the Registrar of Companies (RoC) had already struck-off the Company on 11.08.2017. However, the same was not in the knowledge of the Petitioner company as no intimation had received by them from the RoC. Hence, filed the Petition u/s 10 vide CP(IB)-396/2021. Subsequent to filing of the Petition, they came to know that the company is struck-off by the RoC. Hence, filed IA-2014/2021 for withdrawal of the Petition. Withdrawal is allowed.
3. IA-2014/2021 for withdrawal of CP is allowed and **disposed** of. Accordingly, CP(IB)-396/2021 is **dismissed** as withdrwan. File to be consigned to records.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)